

**THE CONSTITUTION OF BENCHES w.e.f. 18.01.2025**

The present constitution of Benches is in accordance with Rule 1 & Rule 2 of Chapter II of the Rules of High Court at Patna.

In view of the Hon'ble Supreme Court Decision in M/s N. G. Projects vs. M/s Vinod Kumar Jain Civil Appeal No. 1846/2022), the Trade & Commerce (Works Contract– Tender and Blacklisting) matters shall be posted before a Bench of Two Judges.

S.No.	Bench	Hon'ble Judges	Case Group	Case Category
1.	DB- I	Hon'ble The Acting Chief Justice  Hon'ble Mr. Justice Partha Sarthy	Group-6  Group-7   Group-10 Group -16  Group- 30  Group- 32(ii)	i) PIL matters  ii) Relating to validity of Acts, Rules & Regulations etc. of Central Government  iii) Relating to validity of all Acts, Rules & Regulations etc. of State Government.  iv) Judicial Service  v) Trade & Commerce (Works Contract - Tender and Blacklisting Matters)  vi) LPA arising from service and Education from year 2023 onwards vii) LPA arising from other than service from year 2023 onwards  viii ) Misc Appeals (DB) (Taxation)  ix) Specially assigned matters
2.	DB-II Criminal Application Motion Bench	Hon'ble Mr. Justice Vipul M. Pancholi  Hon'ble Mr. Justice Alok Kumar Pandey	Group- 23 Group- 36 Group-41 Group-55 Group-53 Group-56 Group-58 Group- 30	i)Company Appeals (DB)(w.e.f. - 17.02.2025) ii) Supreme Court Appeals iii) Cr. Appeal (DB) and All I.As. iv)Cr. Appeal (DB) Hearing Matter v) Death reference vi) Cr.WJC (DB)-BCC Act Habeas vii) Govt. Appeal (DB) viii) Original Cr. Misc.(DB) ix) Specially Assigned matters.

3.	DB-III Civil Application Motion Bench	Hon'ble Mr. Justice P. B. Bajanthri  HMJ. Sunil Dutta Mishra	Group -4 Group -8  Group -9  Group-11 Group -16  Group-30  Group-31 Group- 32 Group- 33  Group-34	i) Civil Review (DB) other than Tied up ii) Relating to all direct and Indirect Taxation etc. (Excise, Income tax, central taxation etc)- Central Statutes iii) State Taxation matters, M.V. (Taxation)- Orders, Admission & Hearing iv) CAT Matters - Writ & Appeals v) Trade & Commerce (Custom matters)  vi) LPA arising from service matters up to year 2022 vii) LPA arising from other than service matters up to year 2022 viii) LPA arising from Education service matters (2020-2022) ix) Matrimonial Reference x) Misc. Appeal(DB) Except Taxation xi) MJC (DB) All Matters Except Tied Up xii) Commercial Appellate Division Matters xiii) Specially Assigned Matters
4.	DB-IV	Hon'ble Mr. Justice Rajeev Ranjan Prasad  Hon'ble Mr. Justice R.C. Malviya	Group -8  Group -9  Group- 36 Group-41  Group-56 Group-58	i) Relating to all direct and Indirect Taxation etc. (Excise, Income tax, central taxation etc)- Central Statutes ii) State Taxation matters, M.V. (Taxation)- Orders, Admission & Hearing iii) Supreme Court Appeals iv) Cr. Appeal (DB) and All I.As. v)Cr. Appeal (DB) Hearing Matter vi) Govt. Appeal (DB) vii) Original Cr. Misc.(DB) viii) Specially Assigned matters.
5	DB-V	Hon'ble Mr. Justice Mohit Kumar Shah  Hon'ble Mr. Justice Nani Tagia	Group-41 Group-56 Group-58	i)Cr. Appeal (DB) Hearing Matter ii) Govt. Appeal (DB) - Hearing iii) Original Cr. Misc.(DB) - Hearing iv) Specially Assigned matters.
6.	Special Bench (Friday)	Hon'ble the Acting Chief Justice	Group- 35	i) Request case ii) Specially assigned matters
7.	Special Bench (Friday)	Hon'ble Mr. Justice P. B. Bajanthri	Group- 13	i) Hearing Matters ii) Specially assigned matters
<b>Civil Benches</b>				
8.	SB- I CIVIL	Hon'ble Mr. Justice Arvind Singh Chandel	Group- 13  Group-42	i) Service matters other than Education service From 2023 onwards ii)Or. Cr. Misc. (SJ) iii) Specially assigned matter iv)Tied up matters

9.	SB-II CIVIL	Hon'ble Mr. Justice Anjani Kumar Sharan	Group -12 Group -14  Group -33	i) Education matters ii) Education Service – From year 2022 onwards iii)M.J.C Non –Tied Up Matter from year 2022 onwards iv) Specially Assigned Matter v)Tied up matters
10.	SB-III CIVIL	Hon'ble Mr. Justice A. Abhishek Reddy	Group -16  Group -20 Group-36	i) Trade & Commerce other than Work Contract – Tender & Blacklisting matter (From Year 2021) (except custom matters) ii) Industrial Disputes(From Year 2021) iii) Supreme Court Appeal iv)Specially Assigned Matters v)Tied up matters
11.	SB-IV CIVIL	Hon'ble Mr. Justice Nawneet Kumar Pandey	Group-4 Group-29 Group -17 Group-32 Group-42, 43 &44	i)Civil Review non Tied-up matters i) ii)First Appeal up to Year 2003 iii)Land related Up to 2017 iv)Miscellaneous Appeal (SJ) v) Criminal Appeal (SJ) From year (2006 to 2015) Hearing vi)Specially assigned matter vii)Tied up matters
11.	SB- V CIVIL	Hon'ble Mr. Justice Purnendu Singh	Group -14  Group-37	i) Education Service – From year 2020 to 2021 ii)Second Appeal (1996 to 2000) Hearing iii) Specially Assigned Matter iv) Tied up matters
12.	SB-VI CIVIL	Hon'ble Mr. Justice Satyavrat Verma	Group-14 Group -17 Group -22	i)Education Service – up to year 2019 ii)Land related From 2020 onwards iii) Other Miscellaneous 2024 onwards iv) Specially assigned matter v)Tied up matters
13.	SB-VII CIVIL	Hon'ble Mr. Justice Rajesh Kumar Verma	Group -18 Group -21 Group -22 Group- 37	i) Panchayat, Local Self Governance etc. ii) Environment Related iii) Other Miscellaneous up to 2023 iv)Second Appeal (2001 to 2005) Hearing v) Specially assigned matter vi)Tied up matters
14.	SB –VIII CIVIL	Hon'ble Justice Smt. G. Anupama Chakravarthy	Group 16  Group 20  Group-42, 43 & 44	i) Trade & Commerce other than Work Contract – Tender & Blacklisting Matter – up to year 2020 (except custom matters) ii)Industrial Disputes – up to year 2020 iii) Criminal Appeal (SJ) except the matters arising out of SC/ST Act (R.Bail & A.Bail) Up to 2005 iv) Specially assigned matter v)Tied up matters
15.	SB-IX CIVIL	Hon'ble Mr. Justice Harish Kumar	Group -13  Group- 15 Group – 24, 25, 26, 27 Group -33	i) i) Service Matter other than education service – From 2019 to 2022 ii) Retirement benefits iii) Or. C. Misc. ( Company Matters) iv)M.J.C Non –Tied Up Matter from year 2019 to 2021 v) Specially assigned matter vi)Tied up matters

16.	SB-X CIVIL	Hon'ble Mr. Justice Shailendra Singh	Group-29 Group -45	i) First Appeal From Year 2004 to onwards ii) Criminal Quashing up to year 2019 iii) Specially assigned matter iv)Tied up matters
17.	SB- XI CIVIL	Hon'ble Mr. Justice Arun Kumar Jha	Group- 1 Group- 2 Group- 3 Group-31 Group-37 Group-38 Group-39 Group-40	i) Certificate Appeal ii) Civil Misc. iii) Civil Reference iv) Matrimonial Reference v)Second Appeal (1991 to 1995) Hearing vi) Test Case vii) Test Suit viii) Title Suit ix) Specially assigned matter x)Tied up matters
19.	SB-XII CIVIL	Hon'ble Mr. Justice Khatim Reza	Group-37 Group-5 Group -33	i) Second Appeal ii) Civil Revision iii)M.J.C Non –Tied Up Matter upto year 2018 iv) Specially assigned matter v)Tied up matters
20.	SB-XIII CIVIL	Hon'ble Mr. Justice Dr. Anshuman	Group -13 Group-19 Group -17 Group-37	i) Service Matter other than education service up to 2018 ii)Election matters iii)Land Related from 2018-19 iv) Second Appeal up to year 1990 Hearing v) Specially Assigned matter vi)Tied up matters
<b>Criminal Benches</b>				
21.	SB-I Criminal	Hon'ble Mr. Justice Bibek Chaudhuri	Group-52 Group-54 Group-49 Group-43 Group-57 Group-59	i) Criminal Revision From 2023 onwards ii) Criminal Writ from year 2022 onwards iii)Cr. Misc. Transfer iv) Criminal Appeal under J.J.Act v) Govt. Appeal(SJ) vi)SLA vii)Specially assigned matter viii)Tied up matters
22.	SB-II Criminal	Hon'ble Mr. Justice Anil Kumar Sinha	Group-46 Group-43	i) Anticipatory Bail (Fresh & CD) ii) Criminal Appeal (SJ) arising out of SC/ST Act (A.Bail) iii) Cancellation of Bail iv)Specially assigned matter v)Tied up matters
23.	SB-III Criminal	Hon'ble Mr. Justice Prabhat Kumar Singh	Group-46 Group-43 Group- 47 Group- 48	i) Anticipatory Bail (Fresh & CD) ii) Criminal Appeal (SJ) arising out of SC/ST Act (A.Bail) iii) Modification(SJ) iv) Restoration(SJ) v)Specially assigned matter vi)Tied up matters

24.	SB-IV Criminal	Hon'ble Mr. Justice Sandeep Kumar	Group-42, 43 & 44 Group - 58	i) Criminal Appeal (SJ) except the matters arising out of SC/ST Act (R.Bail & A.Bail) From 2019 to 2021 ii) First Appeal From Year 1996 to 2000- Hearing iii) Specially Assigned Matter iv) Tied up matters
25.	SB-V Criminal	Hon'ble Mr. Justice Rajiv Roy	Group-42, 43 & 44	i) Criminal Appeal (SJ) except the matters arising out of SC/ST Act (R.Bail & A.Bail) From 2022 onwards ii) Specially Assigned matter iii) Tied-up matters
26.	SB-VI Criminal	Hon'ble Mr. Justice Jitendra Kumar	Group-42, 43 & 44 Group-52	i) Criminal Appeal (SJ) except the matters arising out of SC/ST Act (R.Bail & A.Bail) From 2006 to 2018 ii) Criminal Revision from 2019 to 2022 iii) Specially Assigned Matter iv) Tied up matters
27.	SB-VII Criminal	Hon'ble Mr. Justice Chandra Prakash Singh	Group- 46 Group-43	i) Regular Bail (Fresh & CD) ii) Criminal Appeal (SJ) arising out of SC/ST Act (R. Bail) iii) Specially Assigned matter iv) Tied up matters
28.	SB-VIII Criminal	Hon'ble Mr. Justice Chandra Shekhar Jha	Group- 45 Group-52 Group-54	i) Criminal Quashing – from year 2020 onwards ii) Cr. Revision upto 2018 iii) Criminal Writ upto year 2021 iv) Specially Assigned matter v) Tied-up matters
29.	SB-IX Criminal	Hon'ble Mr. Justice R. P. Mishra	Group-46 Group-43	i) Regular Bail (Fresh & CD) ii) Criminal Appeal (SJ) arising out of SC/ST Act (R.Bail) iii) Specially assigned matter iv) Tied up matters
30.	SB-X Criminal	Hon'ble Mr. Justice S.B.P. Singh	Group-46	i) Anticipatory Bail only C.D. Cases iii) Specially assigned matter iv) Tied up matters
31.	SB-XI Criminal	Hon'ble Mr. Justice Ashok Kumar Pandey	Group-46	i) Regular Bail only C.D. Cases iii) Specially assigned matter iv) Tied up matters

**Note :—** 1. All motions and mentioning of D. B. Civil & Criminal side in respect of cases already listed, to be listed or to be filed, and matters assignable, under any heading, shall be made before respective motion Division Benches.

2. All motions and mentioning of S. J. matters whether Civil or Criminal, in respect of cases already listed, to be listed or to be filed, and matters assignable, under any heading, shall be made before respective Single Benches dealing with the subjects as per roster and, in case of a particular subject assigned before more than one Bench, before the senior most Hon'ble Judge presiding over such Benches. .

3. All matters would be listed as per roster. Tied up and part- heard matters will be listed on Friday in 2nd half before respective Benches, subject to any further instruction of Hon'ble Judges concerned.

4. Election Petitions under the Representation of People Act would be tried, heard and decided by the Hon'ble Judges, who has been entrusted with such petitions.

5. Civil Review Petitions, MJC (Restoration) and Cancellation of Bail in Single Judge Matters to be listed as per Tied up of the Bench Concerned / Roster of the subject matter.